

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI**

**ORDER SHEET OF THE HEARING ON 19<sup>th</sup> MARCH, 2024, 10:30 A.M.**

**IA (IBC)/4/GB/2024  
CP (IB)/20/GB/2022**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao  
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

Name of the Company	Meena Sureka, Liquidator, Vs Santosh Kr. Jaiswal, 2. Padma Nath Deka.
Under Section	U/s 34(3), R/w S-19(2) of IBC, 2016

For Petitioner (s) : Mr. Saunak Mitra, Adv.  
Mr. Saurav Jain, Adv.

For Respondent (s) : Mr. Mukesh Sharma, Adv.

**ORDER**

Both sides counsel present. Ld. Counsel Mr. Saunak Mitra who appears along with Ld. Counsel Mr. Saurav Jain reiterates that the required information/documents as specified in Annexure-M at page 75 of the petition has still not been received from the respondents and respondents are not extending the desired cooperation. Ld. Counsel Mr. Mukesh Sharma representing the respondents categorically submits that the documents/relevant registers and files were seized by the bank in the year 2016 and except for ESI register, none of the seized documents or registers have since been returned back.

Also, states that during the seizure any *Panchnama* has not been provided to them. In the stated scenario, Ld. Counsel for the Liquidator is directed to approach the concerned bank who in turn shall extend the required cooperation and provide all the details of the documents/registers/files taken from the respondents' side during the seizure along with the copy of *Panchnama* and the details of the documents/files/register returned back to them subsequently.

List the matter for further consideration on **24.04.2024**

Sd/-  
**Satya Ranjan Prasad**  
Member (Technical)

Sd/-  
**H.V. Subba Rao**  
Member (Judicial)